

LOK SABHA

UNSTARRED QUESTION No. 2044

TO BE ANSWERED ON 14TH DECEMBER, 2023

Indradhanush Gas Grid Limited

2044. SHRI GHANSHYAM SINGH LODHI:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the quantum of funds allocated, disbursed and spent on Indradhanush Gas Grid Limited (IGGL);
- (b) whether the Government audits and monitors the progress of the schemes under his Ministry at regular interval;
- (c) if so, the details of such monitoring structures in place;
- (d) if not, the reasons therefor; and
- (e) the steps being taken by the Government to ensure timely completion of projects?

ANSWER

**पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्यमंत्री
(श्री रामेश्वर तेली)**

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI RAMESWAR TELI)**

(a) As part of development of National Gas Grid (NGG), Government has financially supported North East Gas Grid (NEGG) through grant of Viability Gap Fund (VGF) of Rs 5,559 crore to Indradhanush Gas Grid Limited (IGGL) for execution of NEGG. Upto Financial Year 2023-24, Rs 2977.93 crore to IGGL have been disbursed and the same has been utilized in execution of the project.

(b) to (e) Petroleum and Natural Gas Regulatory Board (PNGRB) is the authority to grant authorisation for laying, building, operating and expanding natural gas pipelines. After grant of authorization, PNGRB continuously monitors the pipeline projects for timely completion of the authorized pipelines. Further, PNGRB Act, 2006 and Regulations made thereunder also provide for imposition of penalty for non-achievement of the assigned targets. Regular hearings are held under Natural Gas Pipe Line (NGPL) Authorization Regulations. In addition, progress of works is regularly monitored by Government through structured reviews and field visits. The Government has constituted an Inter-Ministerial Committee for effective monitoring of the project implementation. The committee reviews the progress of the project on a regular basis. The project is also registered in the Pragati and PMGatishakti portals for regular reviews taken up by the Competent Authorities. Further, the Comptroller and Auditor General of India conducts an audit of IGGL annually. Ministry also monitors and review the progress of the schemes periodically. The steps taken by the Government for timely completion of the project includes timely issuance of notification under section 3(1) and 6(1) of Petroleum and Mineral Pipeline (PMP) Act, coordinating with states for providing land and all necessary permissions, assistance in land acquisition and regular review etc.
